

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.
Court 2**

C.P.(I.B.) No. 214/NCLT/AHM/2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2020**

Name of the Company: Bank of India
V/s.
Nimbus Beverages Pvt. Ltd

Section : Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------------------------	--------------------	-----------------------	------------------

1.

2.

**ORDER
(through video conferencing)**

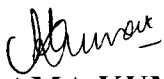
Advocate, Ms. Nancy Soni appeared on behalf of advocate, Ms. Gargi Vyas for Respondent.

Advocate, Mr. ketan M Parikh appeared on behalf of Petitioner and submitted that they have received the OTS with delayed interest from the side of Respondent. In view of that, they have filed a withdrawal pursis.

Accordingly, the instant application is dismissed as withdrawn by hearing both sides.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 11th day of August, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**